

MR. SPEAKER: It will be sent to the concerned Committee.

SHRI HUKAM CHAND KACHWAI**

MR. SPEAKER: Do not record.

The Minister is merely laying the papers on the Table now. The matter will be gone into by the Committee concerned.

DR. SUBRAMANIAM SWAMY: The Minister must go into all the points raised by us.

MR. SPEAKER: It will go before the Committee.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARAKATAKI): On behalf of Shri Pratap Chandra Chunder I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi* version) of the Indian Institute of Technology, Delhi, for the year 1976-77. [Placed in Library. See No. LT-1605/78].

(2) (i) A copy of the Certified Accounts (Hindi and English versions) of the Visva Bharati University, Santiniketan, for the year 1974-75 together with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for the delay in laying the above papers.

[Placed in Library. See No. LT-1606/78]

MR. SPEAKER: Would you say anything about the delay now?

.... You are not in a position to say. All right, it will go before the committee.

श्री हुकम चन्द कछवाय : (उज्जैन) :
मध्यक्ष महोदय, यह मध्य प्रदेश की सात

मिलों का सवाल है, वहाँ 40 हजार मजदूर बेरोज़गार होने जा रहे हैं। मैं चाहता हूँ कि आप सरकार से इस का उत्तर दिलवाएँ।

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT, AND REVIEW AND ANNUAL REPORT OF HOUSING AND URBAN DEVELOPMENT CORPORATION LTD., NEW DELHI FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR):

I beg to lay on the Table—

(1) A copy of the Notification No. S.O. 2477 published in Gazette of India dated the 6th August, 1977 containing Corrigendum to Notification No. S.O. 4226 published in Gazette of India dated the 4th December, 1976, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immoveable Property Act, 1952. [Placed in Library. See No. LT-1067/78]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the Housing and Urban Development Corporation Limited New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1608/78]

Notifications under Food Corporation Act, 1964.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the

*The English version of the Report was laid on the 23rd December, 1977

**Not recorded.

[Shri Bhanu Pratap Singh]

Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 44 of the Food Corporation Act, 1964:—

(1) G.S.R. 768(3) published in Gazette of India dated the 22nd December, 1977 containing Corrigenda to Notification No. G.S.R. 1528 published in Gazette of India dated the 16th October, 1965.

(2) G.S.R. 769(E) published in Gazette of India dated the 22nd December, 1977 containing Corrigenda to Notification No. G.S.R. 1415 published in Gazette of India dated the 14th September, 1967.

(3) G.S.R. 770(E) published in Gazette of India dated the 22nd December, 1977 containing Corrigenda to Notification No. G.S.R. 1597 published in Gazette of India dated the 29th August, 1968. ([Placed in Library. See No. LT-1609/78].

SHRI JYOTIRMOY BOSU: I have given a notice on this.

If you see item 5(1), it is a corrigenda to Notification No. GSR 1528 published in the Gazette of India dated the 16th October, 1965. Then you come to the second one. It is a corrigenda to a Notification published on 14th September 1967 and the third one is a Corrigenda to a Notification published on 29th August 1968. I will not blame the present Minister so much although they are now there for the past ten months. But how are these things brought in the Ministry? What are the officials doing? The Minister should assure the House that the officers responsible for these serious lapses will be pulled up. The House cannot be taken for a ride like this. We are not rubber-stamps. We do not grant *ex-post facto* sanction.

SHRI BHANU PRATAP SINGH: The hon. Member should have appreciated the vigilance of the Ministry in having unearthed this after such a long time. Anyhow, I will look into the matter why this was not unearthed earlier.

NOTIFICATIONS UNDER CENTRAL SALES
TAX ACT, 1956

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 13 of the Central Sales Tax Act, 1956:—

(1) The Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1977, published in Notification No. G.S.R. 762(E) in Gazette of India dated the 17th December, 1977.

(2) The Central Sales Tax (Registration and Turnover, (Second Amendment) Rules, 1977, published in Notification No. GSR 778(E) in Gazette of India dated the 28th December, 1977. [Placed in Library. See No. LT-1610/78].

12.08 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED PRESENCE OF U.S. NAVAL FORCE
IN THE INDIAN OCEAN AS A CONSEQUENCE
OF THE EXPLOSIVE SITUATION IN THE
HORN OF AFRICA

DR. BALDEV PRAKASH (Amritsar): I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

Reported presence of Naval Force of the United States of America in the Indian Ocean as a consequence of the explosive situation in the Horn of Africa and the suspension of US-Soviet negotiations over arms limitation in the Indian Ocean.

THE MINISTER OF EXTERNAL
AFFAIRS (SHRI ATAL BIHARI VAJ-
PAYEE): Mr. Speaker Sir, the House is fully aware of the Government's